

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

O.A. No.459 of 1995

Dated: 19.5.1995

Hon. Mr. S. Das Gupta, Member(A)
Hon. Mr. T.L. Verma, Member(J)

Umesh Prasad Gupta
and others.

.... Applicants.

(By Advocate Sri Rakesh Verma)

Versus

Union of India
and others.

... Respondents.

....

O R D E R,

(By Hon. Mr. S. Das Gupta, Member(A))

Applicants have stated on oath that they are the sons
of railway employees who did not participate in the
railway strike and are considered as Loyal workers.

2. Heard Shri Rakesh Verma, learned counsel for the
applicants.

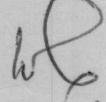
3. The case of the petitioners is that they are
the children of Railway Employees who did not participate
in the Railway strike of 1974 and were assured certain
concessions including special consideration in respect
of the children for appointment in the Railways.
The petitioners contend that after attaining the
majority they have applied for being granted concession
of appointment under the Railways but the same has not
been considered so far.

W.L.

4. The learned counsel for the petitioners has drawn our attention to representation dated 20.5.1994 which has been submitted to the Divisional Railway Manager, Northern Railway, Lucknow in this regard.

5. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 20.5.1994 submitted to the Divisional Railway Manager, Northern Railway, Lucknow be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.


Member (J)


Member (A)

(n.u.)